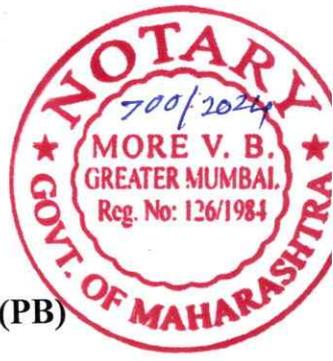


BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO.131/2024 WZ  
(EARLIER ORIGINAL APPLICATION NO.552/2024(PB))



News item titled “Mumbai: Picture of Mahim Railway Station’s Track showing Thick Layer of Garbage Sparks Criticism: Netizens Question Authorities over Cleanliness “ appearing in the Free Press Journal dated 10/04/2024

**Affidavit on behalf of Maharashtra Pollution Control Board i.e. Respondent No.3**

I, A. S. Nandvate, Age-adult , Occupation -Service , the Incharge Sub-Regional Officer of the Maharashtra Pollution Control Board at Mumbai-I, having my office address at Kalpataru Point, 2<sup>nd</sup> Floor, Near Sion Circle, Sion(East), Mumbai-400 022, do hereby state on solemn affirmation as under:-

1. I am filing this Affidavit in compliance of the Order dated 20/5/2024 passed by the Hon’ble National Green Tribunal, Principal Bench, New Delhi, on behalf of the Respondent No.3 i.e. Maharashtra Pollution Control Board.
2. I say and submit that the Hon'ble NGT, Principal Bench, New Delhi has taken cognizance of the News item titled “Mumbai: Picture of Mahim Railway Station’s Track showing Thick Layer of Garbage Sparks Criticism: Netizens Question Authorities over Cleanliness” appearing in the ‘Free Press Journal’ dated 10/04/2024 and registered the same as Original Application No.552/2024 (PB).

*(Handwritten signature)*

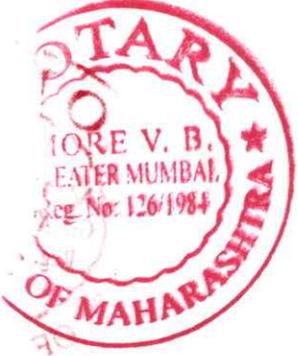


3. In the aforesaid matter, the Hon'ble NGT (PB) vide order dated 20/05/2024 impleaded Maharashtra Pollution Control Board (MPCB) as Party Respondent and transferred the matter to the Western Zone Bench, Pune and directed the Respondents to file their response before the appropriate bench of the Tribunal, which is now registered as Original Application No.131/2024 (WZ), before this Hon'ble NGT, Western Zone, Pune.
4. I say and submit that the Respondent-MPCB has granted renewal of Consent to Operate to Mahim Junction Station, Mahim, Mumbai City, Mumbai on 30/09/2022 for operation of Railway Station Activity, which is valid upto 31/03/2025 on certain terms and conditions. A copy of the Renewal of Consent to Operate dated 30/09/2022 is annexed herewith as **Annexure-I**.
5. I say and submit that, in order to verify the aforesaid News, the official of MPCB at Mumbai-1 visited to the site on 10/06/2024 and observed that at Mahim Railway Junction, there are six tracks, out of which two tracks are for Harbour line and four tracks are for Western line. At the site, there are four platforms, two for Harbour line and two for Western line. Another three siding tracks are observed, which are used for train siding called Stabling Yard. Platforms and railway tracks are found cleaned, but siding tracks are found with huge garbage. Near the said siding yard towards the east side, there is slum area and garbage is thrown from this slum area on the

railway siding yard stated by railway representative. The Railway authorities carry out daily cleaning of track and platform but there is no schedule for the same. A copy of the visit report dated 10/6/2024 alongwith Photographs is annexed herewith as an **Annexure-II**.

6. I say and submit that in view of the above non-compliance, the Respondent -MPCB has issued Proposed Directions to M/s. Mahim Junction, Mumbai Western Railway Station, Mumbai on 21/06/2024 for throwing garbage at Railway Siding Yard at Mahim Railway Station from the nearby slum area and for not disposing the solid waste in a scientific manner. A copy of the Proposed Directions dtd.21/6/2024 is annexed herewith as an **Annexure-III**.

7. I say and submit that the Office of Assistant Divisional Engg. (Track /South Lower Parel) vide reply dated 26/06/2024 informed that the issue of garbage thrown on tracks is continuously faced in MM South and North yard, MM Stabling yard. There are hutments nearby tracks and the residents are throwing domestic waste on railway tracks. The cleaning is round the clock process hence in a period of about 2 months the yard is cleaned. For cleaning of garbage JCB is deployed and the rest is cleaned manually etc. Further the Office of the Inspector Railway Protection Force (RPF), Dadar vide letter dated 24/06/2024 informed that for prevention of nuisance and garbage in slum area at Railway Siding yard at Mahim Station, actions are taken by RPF ,



Dadar by registering cases under the Railway Act and conducting awareness program in Mahim (E ) slum area etc.

8. I say and submit that the Respondent-MPCB has also issued Proposed Directions to the Central Railway, Mumbai on 25/06/2024 for throwing garbage at Railway Siding Yard at Mahim Railway Station from the nearby slum area and for not disposing the solid waste in a scientific manner and requested to remain present for personal hearing on 27/6/2024. A copy of the Proposed Directions dtd.25/6/2024 is annexed herewith as an **Annexure-IV**.
9. I say and submit that the Respondent-Board has issued Proposed Directions to the Executive Engineer(SWM), G/N Ward, Municipal Corporation of Greater Mumbai (MCGM), Mumbai on 25/6/2024 for not lifting and treating the garbage thrown at Railway Siding Yard, at Mahim Railway Station in a scientific manner and also for not providing dustbin for storage of solid waste and requested to remain present for personal hearing 27/6/2024. A copy of the Proposed Directions dtd.25/6/2024 is annexed herewith as an **Annexure-V**.
10. I say and submit that in response to the Proposed directions dated 25/6/2024 issued by the Respondent-MPCB, the Central Railway Authority vide letter dated 09/07/2024 informed that the site in question is under control of Western Railway and hence the issue will be resolved by the Western Railway



Authority. I say and submit that the MCGM vide letter dtd.12/7/2024 informed that concerned Railway Authority is responsible for maintaining the cleanliness of the subject property.

11.I say and submit that during the course of personal hearing held on 27/6/2024, the representatives of the Central Railway, Mumbai; MCGM, Western Railway Authority were present. As decided in the personal hearing, the Respondent Board has issued following interim directions to the Mahim Junction Western Railway vide letter dated 15/7/2024 :-

- (i) Being an Independent Planning authority, Mahim Junction, Western Railway, shall make necessary provisions of dust bin at different locations for collection and onsite segregation of Municipal Solid Waste generated from the vicinity.
- (ii) Mahim Junction, Western Railway shall clean unscientifically disposed Municipal Solid Waste/garbage on railway siding yard near Mahim Station within a period 15 days.
- (iii) Mahim Junction, Western Railway shall make necessary provisions for scientific treatment and disposal of Municipal Solid Waste generated within their premises so as to comply with the provisions of the Solid Waste Management Rules, 2016.

A copy of the Interim Directions dated 15/7/2024 is annexed herewith as an **Annexure-VI**.



Solemnly affirmed on this ..18<sup>th</sup>..... day of July, 2024 at  
Mumbai.



For and on behalf of the  
Maharashtra Pollution  
Control Board,

*(Handwritten signature)*

(A. S. Nandvate)  
I/c Sub-Regional Officer,  
Mumbai-I

**Sub Regional Officer  
M.P.C. Board, Mumbai-1**



**BEFORE ME**  
*(Handwritten signature)*  
18/07/2024  
**VASANT B. MORE**  
Notary Gr. Mumbai  
1, Vijaya Sadan, Flat No. 304,  
Above Axis Bank,  
Sion West, Mumbai-400022

REGISTER Sr. No 7001 2024



**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 22640345  
 Fax: -  
 Website: <http://mpcb.gov.in>  
 Email:  
 sromumbai1@mpcb.gov.in



Kalpataru Point, 1st floor,  
 Opp. PVR Theatre, Sion  
 (E), Mumbai-400022  
 ,Maharashtra

**GREEN/M.S.I (G64)**  
**No:- Format1.0/SRO/UAN**  
**No.0000132983/CO/2209001995**

Date: 30/09/2022

To,  
**MAHIM JUNCTION STATION,**  
 Mahim Junction, Mahim,  
 Mumbai City, Mumbai.



Your Service is Our Duty

**Sub: Grant of Renewal of Consent to Operate.**

**Ref:** Your Consent application vide UAN No. 0000132983

Your application No.MPCB-CONSENT-0000132983 Dated 25.02.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/03/2025**
- The capital investment of the project is Rs.8.14 Crs. (As per undertaking submitted by pp )**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	RAILWAY STATION ACTIVITY	0	--NA--

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2.53	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	NA	0	As per Schedule -II

*[Handwritten signature]*

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	DRY WASTE	850	Kg/Day	BMC	BMC HANDOVER
2	WET WASTE	950	Kg/Day	BMC	BMC HANDOVER

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. This Board reserves the right to review, amend, suspend, revoke etc. This consent and the same shall be binding on the industry.
9. This consent should not be construed as an exemption from obtaining necessary NOC/permission from any other Government agencies.
10. The Railway station Authority shall submit strictly online all required annual reports, manifest, Environment Statement through portal dashboard to this office as Rules time to time.
11. The Railway station Authority shall comply Hon'ble National Green Tribunal Order issue time to time O.A. No. 141/2014.
12. The Railway station Authority shall prepare a detail water balance sheet indicating quantities of freshwater consumption, wastewater generation and reuse of treated water and submit compliance to MPCB on Monthly basis.
13. The Railway station Authority should take adequate measures to comply with provision of solid waste management rules 2016 .
14. The Railway station Authority shall make assessment of quantity of plastic waste generated.
15. The Railway stations Authority shall install adequate number of plastic bottle crushing machine covering entire area of the station & shall be linked /connected with registered recyclers of plastic waste for scientific disposal .
16. The Railway station authority shall take necessary steps for noise pollution abatement & reduction of ambient noise levels.
17. The railway station authority shall provide proper necessary arrangement to collect solid waste, plastic waste from compartments & bringing it to destined stations and processed and disposed of along with waste collected from the station for which mechanism has been established.
18. The Railway station Authority shall ensure Bio-toilets are properly evacuated., & sewage will take into the STP which after treated & disinfected is used for non-potable uses. No faecal matter of sewage is disposed on stations.
19. The Railway station authority shall submit a time-bound action plan has been prepared for clearing garbage littered along railway tracks, clearing encroachments, and enforcing prohibition of open defecation under Swachh Bharat Abhiyan.
20. The Railways stations authorities shall comply with provision of plastic waste managements ( Amendment ) rules 2018,
21. Railways stations authorities shall restrict usages , sale, handling & storage of plastic and thermocol products as per Maharashtra plastic & thermacol products ( M.U.S.T H & S) notification dtd 23.03.2018 and amendment thereto in the state of Maharashtra .
22. The Railway station Authority shall strictly comply with E-waste (Management) Rules, 2016 and its amendment thereof.



23. The Railway station Authority shall also comply with the industry standards notified under environment protection act 1986.
24. The Railway station Authority shall obtain NOC /Permission from Central ground water authority (CGWA) in case of usage of ground water .
25. The Railway station Authority shall strictly follow Board circular of Railway sliding vide no BO/JD(APC) TB.1/B-3869 dated 4.9.2015.
26. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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ae751141  
9de13d4c

Signed by: T.G. Yadav  
Sub Regional Officer  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
sromumbai@mpcb.gov.in  
2022-09-30 15:37:07 IST

#### Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-12349 I	18/08/2022	NEFT

**Balance amount of Rs. 100000 will be considered at the time of next renewal of consent.**

#### Copy to:

1. Regional Officer, MPCB, Mumbai
2. Chief Accounts Officer, MPCB, Sion, Mumbai

#### SCHEDULE-I

#### Terms & conditions for compliance of Water Pollution Control:

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A]  
B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	12.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

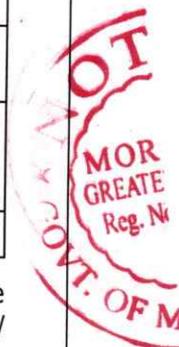
#### SCHEDULE-II

##### **Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	NA		0.00	0 0 -- NA--	-	0	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
3. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6. The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
7. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW(MH&TM) Rules 2008, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
8. The industry should comply with the Hazardous Waste (M,H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazarsous Waste (M,H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.

9. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
10. The applicant shall make an application for consent to operate before 60 days of start of commercial production.
11. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
12. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
13. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
14. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
15. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
16. The industry should not cause any nuisance in surrounding area.
17. 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
18. The applicant shall maintain good housekeeping.
19. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
20. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.



21. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
22. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
23. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
24. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
25. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

\_\_\_\_\_  
This certificate is digitally & electronically signed.  
\_\_\_\_\_







**Maharashtra Pollution Control Board**  
**महाराष्ट्र प्रदूषण नियंत्रण मंडळ**

## Visit Report

### General Information

**MIS ID :** MPCB-CONSENT-0000132983

**Industry Name :** MAHIM JUNCTION

**Address :** MUMBAI CENTRAL RAILWAY STATION,STATION,Mumbai City,Mumbai City

**Pincode :** 400008

**Category :** Green (LSI)

**Email :**

**Phone :**

**Visit Scheduled On :** 10/06/2024

**Last date of visit :** 14/06/2024

**Visited by :** Dr. Arvind Dhapate(FO-Mumbai I)

### Visited On

Visited Industry on :10/06/2024

Email Address of Unit :bctenhm@gmail.com

Telephone Number of Unit :7972123013

### Siting Criteria

Siting Criteria : No

### Location

Notified Industrial area : No

Detail : na

Planning Authority : na

### Visit For

Visit For : Unconsented

### Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA			0	NA

### Environment Clearance

Is EC Applicable : No					
<b>Production Details</b>					
Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
RAILWAY STATION ACTIVITY	0.0000	--NA--	0	--NA--	No
<b>Waste Water Management</b>					
Source of water : 1) Surface Surface Detail : na Authority Permission : na					
<b>Deviation In:</b>					
Water Consumption : No			Detail: NA		
Effluent : No			Detail: na		
Sewage : No			Detail: na		
-----					
<b>Whether Industrial effluent generated : No</b>			<b>Whether Domestical effluent generated : No</b>		
		<b>Industrial</b>		<b>Domestic</b>	
		Process	Cooling	<b>Gardening</b>	
Generation in m3/day	As per consent			0	
	Actual			0	
<b>Treatment System</b>					
<b>Industrial</b>			<b>Domestic</b>		
Primary :					
Secondary :					
Tertiary :					
Advanced :					
<b>JVS sample collection (Water)</b>					
JVS sample collected for Water : No					
Detail : na					



**Previous JVS Records (Water)**

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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**Air Pollution Aspect**

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
Record not found.							

2) Differential in existing source of emission : No

**JVS sample collection (Air)**

JVS sample collected for Air : No

Detail : na

**Previous JVS Records (AIR)**

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
---------	-----------	----------------	-------------	----------------	----------------	---------------

**Hazardous Waste Generation**

Difference in exiting waste generation : Yes

Category No. & type	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CHWTSDF	Quantity disposed for co-processing	Quantity disposed by acutual user	Last Disposal quantity	Last Disposal date
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**Non Hazardous Waste Generation**

Difference in exiting waste generation : Yes

Name of waste	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Actual Disposal
DRY WASTE	850	Kg/Day	BMC	BMC HANDOVER		00	0.00
WET WASTE	950	Kg/Day	BMC	BMC HANDOVER		00	0.00

**Any specific Conditions**

	Condition	Compliance
Any NGT / Court order	Application No.552/2024	

**Bank Guarantee**

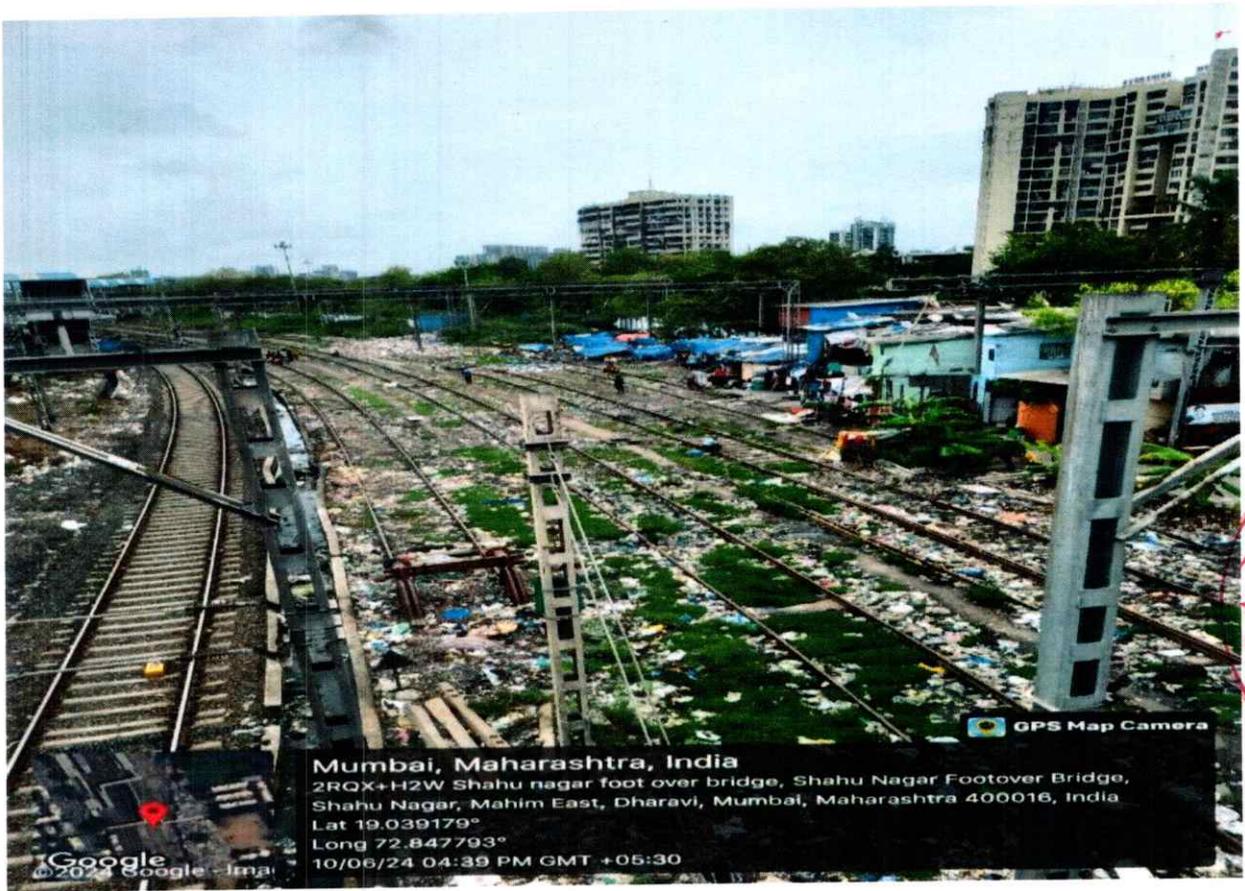
BG Imposed :

**Remark**

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
Record not found.				
<b>Penal Charges</b>				
Penal Charges : No				
<b>OCEMS</b>				
Is Mandatory : Not Mandatory			Detail :	
Connected to MPCB server : No			Detail : na	
<b>Green Coverage</b>				
Green Coverage : No				
Detail :				
<b>Any Specific Observation</b>				
<p>Any Specific Observation : This office has in receipt of the National Green Tribunal order in Application No. 552/2024, to file their reply in this matter with respect to M/s. Mahim Junction Station, Mahim junction, Mahim, Mumbai. Accordingly, a visit was made for checking compliance of consent conditions to Mahim Junction Station on 10.06.2024 and observed that. 1) Mahim junction station has obtained consent to operate for railway station activity which is valid up to 31.03.2025. 2) At Mahim railway junction there is six tracks, two tracks for Harbour line and four tracks for western line 3) At the site there are four platforms, two for Harbour line and two for western line. 4) Another three siding tracks are observed which are used for train siding called stabling yard. 5) Platforms and railway tracks are found cleaned, but siding tracks are found with huge garbage. 6) Near the siding yard towards east side there is slum area and garbage thrown from this slum on railway siding yard stated by railway representative. 7) Railway authorities carry out daily cleaning of track and platform but there is no schedule. For stabling yard cleaning. 8) Generated domestic effluent is connected to MCGM drainage, and solid waste handed over to MCGM.</p>				
<b>Previous legal action detail</b>				
Sr. No.	Legal Action Details		Legal Direction/Notice Details	
1	MPCB-LEGAL_ACTIONS-140624049 Initiated By:Dr. Arvind Dhapate(FO-Mumbai I)		Proposed Direction Outward No:MPCB/PD/2406210001 Issued By:Sanjay R. Bhosale(RO-Mumbai) Issued On:21/06/2024	
<b>Whether unit complied</b>				
Whether unit complied : No				



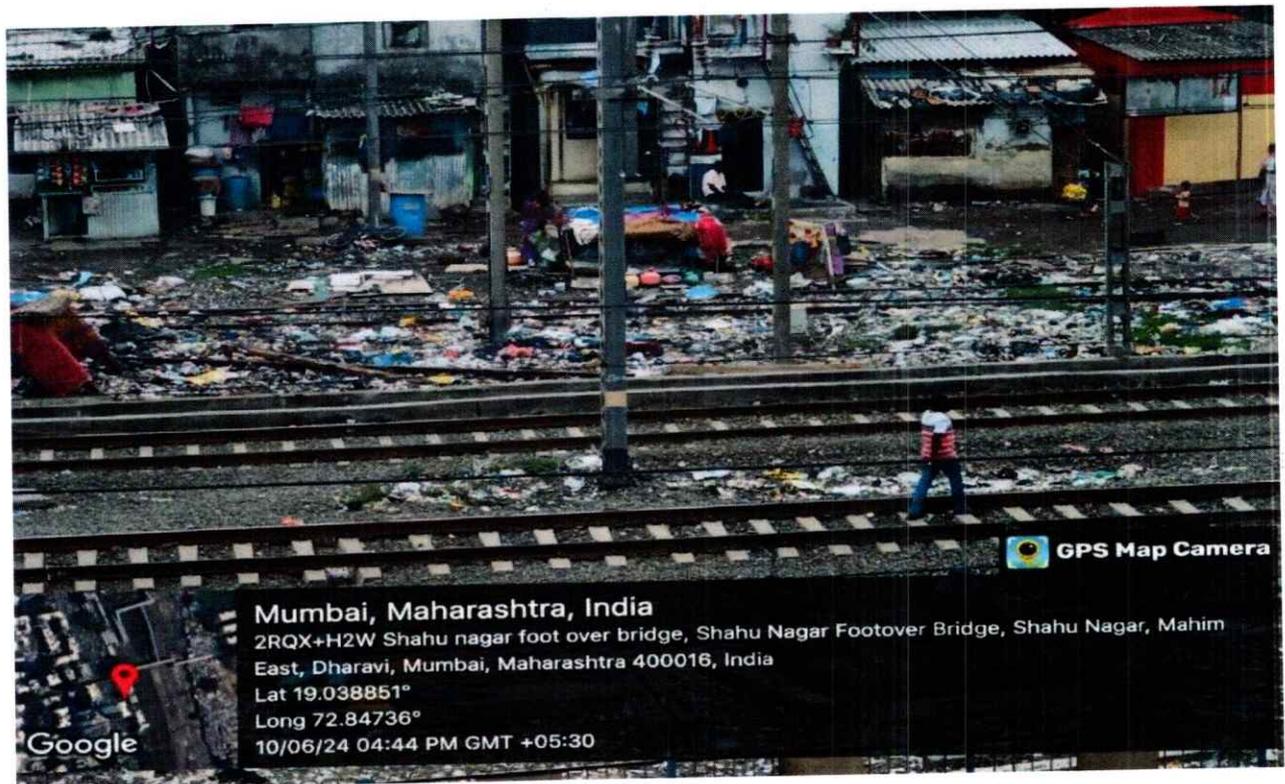




GOVT. OF MAHARASHTRA  
ZOTATA  
MORE INFORMATION  
GOVT. OF MAHARASHTRA  
Reg. No. 123



CA  
RE  
TEP  
No  
R  
MP  
RASHTRA







**Mumbai, Maharashtra, India**  
2RQX+H2W Shahu nagar foot over bridge, Shahu Nagar Footover Bridge,  
Shahu Nagar, Mahim East, Dharavi, Mumbai, Maharashtra 400016, India  
Lat 19.039113°  
Long 72.847558°  
10/06/24 04:38 PM GMT +05:30

GPS Map Camera

Google  
© 2024 Google, Imag



MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	(022)- 25505928	 Kalpataru Point, 2 <sup>nd</sup> floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022
Fax :	(022)- 25505926	
Email :	romumbai@mpcb.gov.in	
Visit At :	http://mpcb.gov.in	

No: MPCB/ROM/PDI - 24062/0001 "Your Service is our Duty"

Date: 21/06/2024

To,  
 M/s. MAHIM JUNCTION  
 MUMBAI Western RAILWAY STATION,  
 STATION, Mumbai 400008

Sub: Proposed directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 31A of the Air (Prevention & Control of Pollution) Act, 1981 & Solid Waste Management Rules 2016

- Ref: 1. Consent to operate granted by Board on dated 30/09/2022 valid up to 31/03/2025  
 2. Hon'ble National Green Tribunal order in Application No. 552/2024  
 3. Board official visited on 14/06/2024  
 4. Legal Proposal submitted by SRO-Mumbai-1

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Solid Waste Management Rules 2016 is valid upto 31/03/2025, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, Board officials visited your site on 14/06/2024 at M/s. MAHIM JUNCTION MUMBAI CENTRAL RAILWAY STATION, Mumbai 400008 & reported as under;

1. From slum area garbage is thrown at railway siding yard at Mahim Railway Station. However, you have not lifted said garbage regularly.
2. You have not disposed solid waste scientific manner.

AND WHEREAS, it has been observed that you have failed to comply with the provisions of the Solid Waste Management Rules 2016 & consent condition.

NOW THEREFORE, you are hereby directed to remain present for Hearing before undersigned on 25/06/2024 at 11.30 am along with Action Taken Report, failing which, the Board will initiate appropriate action, which please note. For and on behalf

Maharashtra Pollution Control Board

(S. R. Bhosale)

Regional Officer, Mumbai

**Copy submitted to:-**

1. Regional Officer (BMW), MPC Board, Sion, Mumbai – for information.

**Copy to:**

- 1) Sub Regional Officer, MPC Board, Mumbai -/- He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit Action taken report. 2) Master File



MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	(022)- 25505928	
Fax :	(022)- 25505926	
Email :	romumbai@mpcb.gov.in	
Visit At :	http://mpcb.gov.in	
		Kalpataru Point, 2 <sup>nd</sup> floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E). Mumbai - 400 022

No: MPCB/ROM/PD/ -  
 To,  
 M/s.  
 CENTRAL RAILWAY  
 MUMBAI

"Your Service is our Duty"

240625 - FTS - 0239

Date: 25 /06/2024

**Sub:** Proposed directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 31A of the Air (Prevention & Control of Pollution) Act, 1981 & Solid Waste Management Rules 2016

- Ref:**
1. Consent to operate granted by Board on dated 30/09/2022 valid up to 31/03/2025
  2. Hon'ble National Green Tribunal order in Application No. 552/2024
  3. Board official visited on 14/06/2024
  4. Legal Proposal submitted by SRO-Mumbai-1

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Solid Waste Management Rules 2016, subject to certain terms and conditions for various stations located in Mumbai.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, Board officials visited on 14/06/2024 at M/s. MAHIM JUNCTION MUMBAI WESTERN RAILWAY STATION AND nearby area 400008 & reported as under;

1. From slum area garbage is thrown at railway siding yard at Mahim Railway Station and in the jurisdiction of Central Railway. However, you have not lifted said garbage regularly.
2. You have not disposed solid waste scientific manner.

AND WHEREAS, it has been observed that you have failed to comply with the provisions of the Solid Waste Management Rules 2016 & consent condition.

NOW THEREFORE, you are hereby directed to remain present for Hearing before undersigned on **27/06/2024 at 4:00 PM** along with Action Taken Report, failing which, the Board will initiate appropriate action, which please note. For and on behalf

Maharashtra Pollution Control Board

  
 (S. R. Bhosale)

Regional Officer, Mumbai

**Copy submitted to:-**

1. Regional Officer (BMW), MPC Board, Sion, Mumbai – for information.

**Copy to:**

- 2) Sub Regional Officer, MPC Board, Mumbai -I- He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit Action taken report.2) Master File



MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	(022)- 25505928	
Fax :	(022)- 25505926	
Email :	romumbai@mpcb.gov.in	Kalpataru Point, 2 <sup>nd</sup> floor, Sion-
Visit At :	<a href="http://mpcb.gov.in">http://mpcb.gov.in</a>	Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022

No: MPCB/ROM/PDI/ -  
To,

"Your Service is our Duty"

Date: 25/06/2024

Executive Engineer  
SWM, G/N Ward, MCGM  
Harishchandra Yeole Marg,  
Dadar West 28

240625-FTS-0235

**Sub:** Proposed directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 31A of the Air (Prevention & Control of Pollution) Act, 1981 & Solid Waste Management Rules 2016

**Ref:** 1. Consent to operate granted by Board to MCGM  
2. Hon'ble National Green Tribunal order in Application No. 552/2024  
3. Board official visited on 14/06/2024  
4. Legal Proposal submitted by SRO-Mumbai-1

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Solid Waste Management Rules 2016 to MCGM subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, it is obligatory on your part to keep city clean, to collect solid waste generated from the city regular basis and dispose it scientifically.

**AND WHEREAS**, Board officials visited on 14/06/2024 at M/s. MAHIM JUNCTION MUMBAI WESTERN RAILWAY STATION AND nearby area 400008 & reported that from slum area garbage is thrown at railway siding yard at Mahim Railway Station and nearby area. However, it is observed that same is not lifted and treated and disposed solid waste scientific manner garbage regularly also it is observed that dust bin for storage of solid waste is not provided.

**AND WHEREAS**, it has been observed that you have failed to comply with the provisions of the Solid Waste Management Rules 2016 & consent condition.

**NOW THEREFORE**, you are hereby directed to remain present for Hearing before undersigned on 27/06/2024 at 4:00 PM along with Action Taken Report, failing which, the Board will initiate appropriate action, which please note.  
For and on behalf

Maharashtra Pollution Control Board

  
(S. R. Bhosale)

Regional Officer, Mumbai

**Copy submitted to:-**

1. Regional Officer (BMW), MPC Board, Sion, Mumbai – for information.

**Copy to:** 1) Sub Regional Officer, MPC Board, Mumbai -/- He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit Action taken report.

2) Master File



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Regional Office, Mumbai**

Phone No. 24015269 / 24016239  
 Visit us at : <http://mpcb.gov.in>  
 Email : romumbai@mpcb.gov.in



Kalpitaru Point 2<sup>nd</sup> floor,  
 Sion Matunga Scheme Road No. 8,  
 Infant of Sion Cercal, Sion (E),  
 Mumbai - 400 022.

"Your Service is our Duty"

No./MPCB/ROM-/ ID/2407150001

Date 15/07/2024

To,  
 The Station Superintendent,  
 Mahim Junction, Western Railway,  
 Mahim, Mumbai -

**Sub :-** Interim direction u/s.33A of the Water (Prevention & Control of Pollution) Act, 1974,  
 U/s 31A of the Air (Prevention & Control of Pollution) Act, 1981 r.w. Solid Waste  
 Management Rules 2016.

**Ref :-** 1. Enforcement Policy published by the Board vide dtd. 29/02/2016.  
 2. Consent to Operate granted by the Board vide dtd. 30/09/2022.  
 3. Proposed directions issued by Board vide dtd. 21/06/2024.  
 4. Your letter dated 20/06/2024 & 26/06/2024.  
 5. Personal hearing extended to you on dtd. 27/06/2024.  
 6. letter submitted by MCGM dtd. 12.07.2024 .

This refers to the Proposed Direction issued by the Board vide under ref. no. 3 to Mahim Junction, Western Railway due to unscientific disposal of Municipal Solid waste/garbage on railway siding yard near Mahim station. Further it is observed that there are no provisions of dust bin for Intermittent storage of solid waste generated in vicinity thereby Municipal Solid waste is being littered in the said area causing environmental pollution problems.

During hearing, the say submitted by you dated 20.06.2024 & 26.06.2024 were taken on record. It is submitted by you that there are hutments nearby by track and the residents are throwing municipal solid waste across the railway track thereby, which drainage in the yard is also being blocked. Further, it is submitted that you have deployed JCB for collection and disposal of garbage and the work of cleaning across the railway track will be completed accordingly. In this context, it is to communicate you that MCGM vide letter dated 12.07.2024 have submitted that railway siding tracks near railway stations is private property of Western Railway and doesn't come under Jurisdiction of MCGM. Considering above, following Interim Directions are issued herewith for immediate compliances -

- 1) Being a Independent planning authority, you shall make necessary provisions of dust bin at different locations for collection and onsite segregation of Municipal Solid waste generated from your vicinity.
- 2) You shall clean unscientifically disposed Municipal Solid waste/garbage on railway siding yard near Mahim station within period of 15 days.

: 2 :

- 3) You shall make necessary provisions for scientific treatment and disposal of Municipal Solid waste generated within your premises so as to comply with provisions of Solid waste management rules, 2016.

These Directions are issued under the power conferred upon me by Board under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981. These Directions shall followed scrupulously, in case of any non-compliance the Board is constrained to take stringent legal action, which may please be noted.

  
(Sanjay R. Bhosale)  
Regional Officer, Mumbai.

**Copy Submitted to:**

- 1) Member Secretary, MPC Board, Sion, Mumbai.
- 2) Regional Officer (BMW), MPC Board, Mumbai.
- 3) Law officer, MPCB Sion, Mumbai:-for information.

**Copy to:**

- 1) Sub Regional Officer, MPC Board, Mumbai -I
- 2) Master File.

